

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3797 of 2020**

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Manju Kumari @ Falguni Kumari @ Fulmani Tuti  
... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. A.K. Chaturvedy, Advocate  
For the State : Mr. Suraj Verma, A.P.P.  
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02/08.07.2020 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. Suraj Verma, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner is an accused in connection with AHTU P.S. Case No. 05/2019, corresponding to G.R. Case No. 275/2019 (S.T. Case No. 202/2019).

The petitioner was suspected to have taken away the daughter of the informant and two other girls to Delhi.

It appears that though in the First Information Report specific allegation has been levelled against the petitioner but there is a deviation in the 164 Cr.P.C. statement in which it has been stated that Parmeshwar Mahto had taken them to Delhi. The petitioner is in custody since 08.06.2019 and one of the co-accused Lakhan Pahan has been granted bail by this Court in B.A. No. 1765 of 2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Sessions Judge-I, Khunti in connection with AHTU P.S. Case No. 05/2019, corresponding to G.R. Case No. 275/2019 (S.T. Case No. 202/2019).

**(R. Mukhopadhyay, J.)**